

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 5th day of February, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.

HON. MR. D. R. TIWARI, A.M.

O.A. No. 938 of 1999

Surendra Rai S/O Rajpati Rai R/O S.17/95-A14, Nadesar,
Varanasi.....

.....Applicant.

Counsel for applicant : Sri S.K. Dey & Sri S.K. Mishra.

Versus

1. Union of India through the Secretary, Ministry of Tele
Communications, Ashoka Road, Sanchar Bhawan, New Delhi.

2. The Dy. General Manager, Telecom, District Varanasi.

.....

.....Respondents.

Counsel for respondents : Sri D.S. Shukla,

ORDER (ORAL)

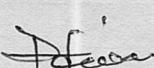
BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri D.S. Shukla, learned counsel for respondents
Sri S.K. Dey, learned counsel for applicant has sent illness
slip. However, Sri S.K. Mishra another counsel is present.

2. By means of M.A. No.2639/03 accompanied with an
affidavit, it has been brought to the notice of the Tribunal
that Bharat Sanchar Nigam Limited has not been notified under
⁽²⁾
section 14 of the A.T. Act, 1985 and, therefore, the Tribunal
has no jurisdiction to deal with the case, which has been
instituted by a group 'C' employee of B.S.N.L. No objection
has been filed, to the M.A. No.2639/03.

3. ^{as above}
In view of the matter, the O.A. is dismissed without
prejudice to the right of the applicant to pursue the matter
before the appropriate forum.

No order as to costs.


A.M.


V.C.

Asthana/